

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI

O. A. No. 134 OF 2021 (SZ)

IN THE MATTER OF:

Solomon Raja,  
Chromepet,  
Chennai.

... Applicant(s).

**Versus**

The District Collector,  
Chengalpet District,  
Chengalpet and Ors.

... Respondent(s).

**REPORT FILED BY TAMBARAM CITY MUNICIPAL CORPORATION**

I, Elangovan, Son of Manickam aged 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 045 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the tenth respondent herein.
2. Pursuant to the previous report dated 25-07-2022, the Respondent herein submits the following.
3. To comply the order of Hon'ble NGT dt:27.07.2022 the notice has been published in the Local Dailies namely Thina Thanthi on 09-08-2022 in Tamil and Times of India in English daily on 09-08-2022. The time of 21 days granted in the notice published as above ends on 30-08-2022.
4. After the publication of the above notices, many occupiers have submitted a reply with documents on 12-08-2022 stating that their houses are situated in S. No 391, Thiruneermalai Village and that

  
COMMISSIONER  
Tambaram City Municipal Corporation

the said land is not a water Body as per the Village Revenue records and have enclosed the proof of the said claims. A perusal of their claims shows that the lands they are living are already classified as "Dry".

5. In order to verify the said claims, the copy of the said objection and the documents received along with the same have been sent to the Tahsildar, Pallavaram Taluk for verification as to their claims and the report in this regard is awaited.

6. In the meanwhile, the eviction of the encroachments from the S. No 392/1, which is classified as Veeraraghavan Eri has been planned and the departments such as the Police Department, TANGEDCO, Tamil Nadu Urban Habitat Development Board, Revenue Divisional Officer and the Tahsildar have all been requested to attend a meeting on 01-09-2022 to coordinate the action to be taken.

7. On 01-09-2022, the Assistant Engineer, TANGEDCO and the Tahsildar, Pallavaram have attended the meeting and they have expressed that they will render assistance during the eviction of the encroachers.

8. Due to the impending Festivals, the various departments have expressed that the evacuation of the encroachers and eviction work have to be planned and executed with great care and caution and it has been proposed to hold coordination meetings with all the concerned departments after the Festival of Vinayagar Chaturthi and the ceremonies of immersion of idols are completed.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.134 of 2021 and thus render justice.

  
COMMISSIONER  
Tambaram City Municipal Corporation

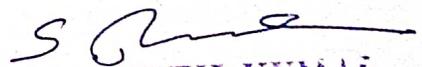
**VERIFICATION**

I, Elangovan son of Manickam, Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 2<sup>nd</sup> day of September, 2022.

  
**Commissioner,  
Tambaram City Municipal Corporation**

*Befor me*

  
**S. RAM SENTHIL KUMAR**  
ADVOCATE, E. No. 2522/06  
# D5, 31/15, 1st Main Road,  
Gandhi Nagar, Adyar,  
Chennai - 600 020

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**O. A. No. 134 of 2021 (SZ)**

**REPORT FILED BY 3<sup>rd</sup> RESPONDENTS**  
**DATED:02.09.2022**

**M/S.P.SRINIVAS (828/1994)  
N.K. PONRAJ (2263/2009)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 3<sup>rd</sup> RESPONDENT.**

**Cell No. 94862 04469**